

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 113

(IB)-129(PB)/2019

IN THE MATTER OF:

Gurpreet Singh

.... **APPLICANT / PETITIONER**

Vs

Indirapuram Habitat Centre Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SHRI PRADEEP R. SETHI

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner

Mr. Vinod Kr. Charausia, CA

For the respondent

Mr. Ashutosh Gupta, Mr. Gaurav Rana, Advs.

ORDER

A copy of the paper book has been handed over by the petitioner to the respondent. The matter is adjourned to 11.02.2019 as the orders against the same corporate debtor in CP No. 1215(PB)/2018 titled as M/s. Jain Estates Vs Indirapuram habitat Centre Pvt Ltd. and is likely to be pronounced on 08.02.2019.

List on 11.02.2019.



(M. M. KUMAR)
PRESIDENT



(PRADEEP R. SETHI)
MEMBER (TECHNICAL)